

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3394 of 2021

Lal Mohan Munda @ Lal Munda ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. K. S. Nanda, Advocate

For the State : Mr. Nawin Kr. Singh, A.P.P.

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Order No. 02

Dated 26<sup>th</sup> March, 2021

Heard the learned counsel appearing for the respective sides.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with S.T. Case No. 213 of 2018 arising out of Khunti P.S. Case No. 74 of 2015 (G.R. No. 206 of 2015).

It has been alleged that the accused persons had abducted the husband of the informant as well as some labourers. The husband of the informant is still traceless.

Learned counsel for the petitioner submits that the petitioner has been implicated on the basis of suspicion. It has also been stated that the First Information Report was instituted against two unknown persons and in fact one of the similarly situated co-accused Laxman Munda has been granted bail by this Court in B.A. 934 of 2016. It has further been stated that the petitioner is in custody since 07.08.2020.

Learned APP has opposed the prayer for bail of the petitioner.

It appears that the implication of the petitioner is only on account of suspicion and since the similarly situated co-accused has been granted bail by this Court as stated above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned District & Additional Sessions Judge-I, Khunti in connection with S.T. Case No. 213 of 2018 arising out of Khunti P.S. Case No. 74 of 2015 (G.R. No. 206 of 2015).

(RONGON MUKHOPADHYAY,J.)